

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.351/2007
This the 23rd day of January 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Jagram aged about 63 1/2 years S/o Late Bahau, R/o Village-Dullapur, PO-Katehri, dist. Ambedkar Nagar, retired from the post of Station Superintendent , Northern Railway, Barabanki.

...Applicant.

By Advocate: Siya Ram.

Versus.

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Hazratganj. Lucknow.
3. Senior Divisional Operating Manager, Northern Railway, Hazratganj, Lucknow.
4. Senior Divisional Commercial Manager, Northern Railway, Hazratganj, Lucknow.
5. Senior Divisional Personnel Officer, Northern Railway, Hazratganj, Lucknow.

... Respondents.

By Advocate: Shri Deepak Shukla for Shri Prashant Kumar.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri Siya Ram, the learned counsel for applicant and Shri Deepak Shukla for Shri Prashant Kumar, the learned counsel for the respondents.

2. The applicant has filed this OA to issue direction ^{for} the respondents for payment of pensionary benefits, DCRG, Insurance, Composite transfer grant/Packing allowance, salary of suspension period and other amounts. It is the case of the applicant that he also made a representation (Annexure-9) dated 19.07.2006 but they have not passed any orders and as such, he filed this OA for issuing direction for payment of these retrial dues. Though, the applicant filed a representation dated 19.07.2006, but the respondent authorities have not yet passed any orders. Without disposal of pending representation, the applicant is not at all justified ^{to} file the OA for issuing any directions to the respondent authorities.

3. In view of above circumstances, the OA is disposed of with a direction to the respondent authorities to consider and settle his pensionary benefits which he made through his representation covered under (Annexure-9) dated 19.07.2006 and to pass reasoned order as per the rules and regulations within a period of three months from the date of the receipt of the certified copy of this order. No order as to costs.


(M. KANTHAIAH)
MEMBER (J)

23-01-2008

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